

information that the Common Service Centre will also be functioning a Voter Registration Centre/Voter Verification Centre (VFC). It has also been directed to install sign boards at such Centres and that brief description of the services being provided to the citizens may be pasted at conspicuous places at the Centres.

Penal provisions for violation of reservation in promotion

2824. SHRI RAVI PRAKASH VERMA:

SHRI NEERAJ SHEKHAR:

Will the PRIME MINISTER be pleased to state:

- (a) the details of legal and penal provisions against Government officials for violation of/not following reservation in promotion to SCs/STs;
- (b) the details of steps Government has taken to ensure that reservation in appointments and promotion is followed properly by various departments/organisations; and
- (c) the details of vacancies under SCs/ STs and OBC quota in Central Government jobs as on date?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) The Central Government officers/officials are governed by Central Civil Services (Conduct) Rules, 1964 and Central Civil Services (Classification, Control & Appeal) Rules, 1965 which have adequate provision to deal with the officers/officials who violate the policy guidelines issued by the Central Government. The Government has issued guidelines from time to time to all Ministries/Departments to strictly observe the reservation policy and other orders relating to representation of reserved categories. Instructions provide that cases of negligence or lapse in the matter of following reservation and other orders relating to the reserved category should be viewed seriously and be brought to the notice of appropriate authorities and suitable action be taken promptly. As per the guidelines dated 04.01.2013, all Ministries/Departments are required to appoint/nominate Liaison officers at least of the rank of Deputy Secretary and setting up of special Reservation Cell for enforcement of orders of reservation in posts and services of the Central Government.

- (c) The DOPT monitors the progress in filling up of backlog vacancies for SCs, STs and OBCs with ten Ministries/Departments, having more than 90% of the

employees in Central Government. Out of these Ministries/Departments, six Ministries/Departments have informed that as on 01.01.2018, 7782 backlog vacancies for SCs, 6903 backlog vacancies for STs and 10859 backlog vacancies for OBCs remained unfilled. Besides the above six, three more Ministries/Departments have informed that as on 01.01.2019, 1713 backlog vacancies for SCs, 2530 backlog vacancies for STs and 1773 backlog vacancies for STs remained unfilled.

**Committee to investigate wrong translation in
UPSC examinations**

†2825. SHRI HARNATH SINGH YADAV: Will the PRIME MINISTER be pleased to state:

- (a) whether any Committee has been constituted for an investigation into wrong translation being provided from English to Hindi for competitive examinations being conducted by Union Public Service Commission;
- (b) if so, the details thereof; and
- (c) the action taken by Government with regard to the fact that the translation of official work in Hindi happens to be incorrect and remains beyond the grasp and understanding of the common man?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (c) The Union Public Service Commission (UPSC) had constituted a Committee of experts to look into the issues relating to the Hindi translation in the bilingual question papers, which submitted its Report on 17.09.2014. The recommendations made by the Committee were extensively deliberated in the Commission and the following decisions taken which are being followed in the Examinations:

- (i) The glossaries/Hindi terminologies developed for scientific and technical terminology are followed in letter and spirit. The experts are advised to ensure that the meaning and import of the English text is not lost and remains easily understandable in the Hindi translation.
- (ii) A two-level process of translation and review/vetting is followed in both objective and conventional type bilingual question papers.
- (iii) The translators entrusted with the translation jobs from English to Hindi

†Original notice of the question was received in Hindi.